

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 7 JUL 1993

APPLICATION NO(s). 315 of 1993

Applicant(s) C.N. Suresh v/s Respondent(s) M/o Home Affairs
and other

10

① Sri. C.N. Suresh,
S/o. Ningegowda,
Chikkaknudur
Dedda R.S. Post,
Dedda Hobli,
Hassan Taluk & Dist

② Sri. B.G. Sudharan,
Advocate, "RAMDOOTH"
24, Yashoda Bai Road,
Kumarapet layout
High Grounds, Bangalore-1

③ Secretary, M/o Home Affairs,
North Block, New Delhi-1.

④ Addl. D.I.G. Com. Commandant,
Group Centre, C.R.P.F, Pallikere,
Tiruvandrum-695316.

⑤ Sri. M. Vasudeva Rai,
C.G.S.C, Bangalore

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY/INTERIM ORDER passed by this Tribunal in the above said
application(s) on 25-6-93.

Bennet
G.W

for Branches
O/C DEPUTY REGISTRAR
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH : BANGALORE

DATED THIS THE 25TH DAY OF JUNE, 1993

PRESENT

HON'BLE SHRI V. RAMAKRISHNAN ... MEMBER (A)

HON'BLE SHRI A.N. VUJJANARADHYA ... MEMBER (J)

APPLICATION NO.315/93

Sri C.N. Suresh,
S/o Ningegowda,
aged about 24 years,
residing at Chikka-Kadlur,
Doddaballapur, Doddaballapur Post,
Hassan Taluk, Hassan. ... Applicant

(Shri B.G. Sridharan ... Advocate)

Vs.

1. Union of India,
Ministry of Home Affairs,
North Block,
New Delhi - 110 001.

2. The Additional D.I.G. Cum-Commandant
Group Centre, C.R.P.F.
Pallipuram
Trivandrum - 695 316;
Kerala. ... Respondents

(Shri M. Vasudeva Rao ... Advocate)

This application, having come up before this Tribunal
today for admission, Hon'ble Shri A.N. Vujjanaradhy, Member (J)
made the following:

O R D E R

Heard Shri A.C. Balraj for Shri B.G. Sridharan and
Shri M.V. Rao for the respective parties. The applicant happens
to be a member of the Armed Forces, who cannot seek any redressal
of his grievance before this Tribunal. The relief sought for by
the applicant cannot be given by this Tribunal. Therefore, the
application is not maintainable and it is accordingly dismissed.
No orders as to costs.

MEMBER (J)

MEMBER (A)

TRUE COPY



SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

7/7/93